

## LOK SABHA DEBATES

### LOK SABHA

Monday, May 20, 1985/Vaisakha 30,  
1907 (Saka)

The Lok Sabha met at Three minutes past  
Eleven of the Clock.

11.03 hrs.

[MR. SPEAKER *in the Chair*]

[*English*]

MR. SPEAKER : Some time back we had some reference to the plaques on the Prime Minister's seat. I have seen through it. All those hon. Prime Ministers who passed away in harness their plaques have been fixed.

PROF. N. G. RANGA (Guntur) : Thank you very much, Sir. It is very well done.

MR. SPEAKER : Now, the names of the late Prime Minister, Shri Jawahar Lal Nehru, Shrimati Indira Gandhi and Shri Lal Bahadur Shastri have been done.

PROF. MADHU DANDAVATE (Rajapur) : Shastri has been resurrected. We congratulate you.

MR. SPEAKER : It was just some omission.

PROF. K. K. TEWARY (Buxar) : You might add his name plaque also !

PROF. MADHU DANDAVATE : Wait for my death !

MR. SPEAKER : I want him to live and be there all the time hale and hearty.

PROF. K. K. TEWARY : In his lifetime we want to do it !

MR. SPEAKER : As hon. Members also know, the Prime Minister is going on a goodwill visit to the USSR. I think he carries with him all the good wishes of this House. We wish him *bon voyage*, happy

returns, very fruitful productive, constructive, friendly dialogues and all the best of things.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, before you take up the regular business agenda. I wish to take only half a minute. Sir, Some Members had gone to Ahmedabad. We find that there is a failure...

MR. SPEAKER : You can take it up with the Home Minister. Write to him.

PROF. MADHU DANDAVATE : There is a failure, Sir. There should be adequate military strength to ensure safety and security...

(*Interruptions*)

MR. SPEAKER : Not allowed. You can write to him.

(*Interruptions*)

11.06 hrs.

### PAPERS LAID ON THE TABLE

[*English*]

National Cadet Corps (Fourth Amendment)  
Rules, 1985

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the National Cadet Corps (Fourth Amendment) Rules, 1985, (Hindi and English versions) published in Notification No. S. R. O. 94 in Gazette of India dated the 11th May, 1985, under sub-section (3) of section 13 of the National Cadet Corps Act, 1984.

[Placed in Library. See No. LT-1070/85]

Annual Reports and Reviews of the  
Indian Institute of Forest Management,  
Bhopal

THE MINISTER OF STATE IN THE  
MINISTRY OF ENVIRONMENT AND  
FORESTS (SHRI VIR SEN) : I beg to lay  
on the Table ;

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management Society, Bhopal, for the year 1983-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management Society, Bhopal, for the year 1983-84.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management Society, Bhopal, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management Society, Bhopal, for the year 1982-83.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) above.

[Placed in Library. See No. LT-1071/85]

11.08 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary General of Rajya Sabha :

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1985, agreed without

any amendment to the Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 14th May, 1985."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1985, agreed without any amendment to the Coinage (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 15th May, 1985."

11.09 hrs.

#### ASSENT TO BILL

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Appropriation (No. 4) Bill, 1985, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th May, 1985.

11.10 hrs.

#### MATTERS UNDER RULE 377

[English]

(i) Need to take urgent measures to check large scale deforestation

SHRI SOMNATH RATH (Aska) : Due to large scale deforestation, the aggregate forest area in the country dwindled by 16.1 per cent from 5.62 lakh sq. kms. in 1972-75 to 4.62 lakh sq. kms. in 1980-82. It has been dwindling at a fast rate and if urgent measures are not taken to check the unabated felling of trees, the situation will get worsened and it will have adverse effects on our Eco system. Hence, I request the Government to devise urgent steps to check deforestation.